

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 6528 of 2021

Abdul Ansari ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Rahul Ranjan, Advocate

For the State : Mr. Shailendra Kr. Tiwari, Spl.P.P

Order No. 02

Dated 07th September, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Jamtara Cybercrime P.S. Case No. 14 of 2021.

The petitioner was apprehended by the police and from his possession two mobile phones with SIM cards were recovered. He was suspected to be involved in cybercrime.

The petitioner is in custody since 10.02.2021. The counter affidavit reveals that the petitioner does not have any criminal antecedent.

Regard being had to be above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-I, Jamtara, in connection with Jamtara Cybercrime P.S. Case No. 14 of 2021, subject to the condition that one of the bailors should be close relative of the petitioner.

(RONGON MUKHOPADHYAY,J.)